

SUPPLEMENTARY DEMANDS FOR GRANTS (RAILWAYS), 1976-77

THE MINISTER OF RAILWAYS (SHRI KAMALAPATI TRIPATHI): I beg to present a statement showing Supplementary Demands for Grants in respect of the Budget (Railways) for 1976-77.

DEMANDS FOR EXCESS GRANTS (RAILWAYS), 1974-75

THE MINISTER OF RAILWAYS (SHRI KAMALAPATI TRIPATHI): I beg to present a statement showing Demands for Excess Grants in respect of the Budget (Railways) for 1974-75.

SUPPLEMENTARY DEMANDS FOR GRANT (GENERAL), 1976-77

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI): I beg to present a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1976-77.

SUPPLEMENTARY DEMANDS FOR GRANTS (GUJARAT), 1976-77

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI): I beg to present a statement showing Supplementary Demands for Grants in respect of the State of Gujarat for the year 1976-77.

SUPPLEMENTARY DEMANDS FOR GRANTS (PONDICHERRY), 1976-77

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI): I beg to present a statement showing Supplementary Demands for Grants in respect of the Union territory of Pondicherry for the year 1976-77.

11.10 hrs.

MOTION RE: BUSINESS OF THE HOUSE

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): I beg to move:

"This House resolves that the current session of Lok Sabha being in the nature of a special session to consider the Constitution (Forty-fourth Amendment) Bill, 1976 and certain unavoidable and essential Government business, only Government business be transacted during the session and no other business whatsoever including Questions, Calling Attention and any other business to be initiated by a private Member be brought before or transacted in the House during the session and all relevant rules on the subject in the Rules of Procedure and Conduct of Business in Lok Sabha do hereby stand suspended to that extent."

I might mention that I have also an amendment to this motion and if I am permitted, I shall read that also before I make my comments:

I beg to move:

"That in the motion,—

add at the end—

'Provided that after the disposal of the Constitution Amendment Bill, time permitting the Speaker may in his discretion allow Calling Attentions and Short Duration Discussions.' "

As the House is aware, this is a very special session to consider the Constitution Amendment Bill (Interruptions) As I was saying this is a very special session to consider the Constitution Amendment Bill and incidentally also, if there is time, to do such other essential business as may be necessary. For instance, I have placed an Ordinance on the Table of the House and it would be necessary to take it up and approve it